

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) No. 228/Chd/Pb/2018

In the matter of:

State Bank of India	...Petitioner
Vs.	
Nexgen Laminators Pvt. Ltd.	...Respondent

Present: Mr.Gaurav Goel and Mr.Yogesh Goel, Advocates for the petitioner.

Having heard learned counsel for the petitioner, we find that in the petition respondents other than the corporate debtor are impleaded and in the documents, the *locus standi* of the authorised person to file this petition is also to be explained. Further complete information as desired in Col.2 of Part IV of Form No.1 is not given. Learned counsel for petitioner seeks short adjournment to argue the matter at the preliminary stage.

List the matter on 06.09.2018 for preliminary hearing.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member (Technical)

Aug 03, 2018
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